

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 602  
IB-362/ND/2022  
IA/4811/2022  
IA/5955/2022

**IN THE MATTER OF:**  
**Indusind Bank Ltd.**

**...PETITIONER**

**Vs**

**M/s. Cloud 9 Projects Pvt. Ltd.**

**...RESPONDENT**

**Section**  
**U/s 7 of IBC, 2016**

**Order delivered on 24 .04.2024**  
**Hybrid Hearing (PHYSICAL & VC)**

**Coram:**  
**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Financial Creditor** :Mr. Diwakar Maheshwari, Mr. Pratiksha Mishra, Mr. Shreyas Edupuganti and Mr. Kaaruaya Lakshio, Advs.

**For the Applicant** :Ms. Ridhima Verma Ms. Madhu Ayachit, Advs. in IA/4811/2022, Mr. Dhruv Gupta, Adv. for Applicant in IA No. 5955 of 2022

**For the Respondent/Corporate Debtor** :Ms. Neeha Nagpal and Mr. Akash Singh, Advs., Mr. Abdhesh Chaudhary adv. and Ms. Geetanjali Setia, adv. for NOIDA Authority/Respondent no. 3

**ORDER**

**IA/5955/2022**

Ld. Counsel on behalf of the Applicant is present and seeks liberty to withdraw the present IA. Liberty is granted to the Applicant to withdraw IA. IA/5955/2022 is **dismissed** as withdrawn.

**IA/4811/2022**

Pleadings are complete. List the matter on **07.05.2024**.

**Sd/-  
(Rahul Bhatnagar)  
Member (T)**

**Sd/-  
(Mahendra Khandelwal)  
Member (J)**